

**GOVERNMENT OF INDIA  
ENVIRONMENT AND FORESTS  
LOK SABHA**

UNSTARRED QUESTION NO:152

ANSWERED ON:05.08.2013

PREVENTION OF CRUELTY TO ANIMALS ACT,1960

Maadam Shri Vikrambhai Arjanbhai

**Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:**

- (a) the names of the States which have not yet enacted the laws regarding sacrifice of animals so far;
- (b) the details of advisory sent to the respective States by the Government; and
- (c) the details of action taken by the Government under the provision of the Prevention of Cruelty to Animals Act, 1960?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) Except the States of Andhra Pradesh, Tamil Nadu, Karnataka, Kerala, Rajasthan and Gujarat, no other state has enacted the laws regarding sacrifice of animals.

(b) Animal Welfare Board of India, a statutory body of the Ministry of Environment and Forests, has issued advisories to the State Governments from time to time to ensure that the animals are not subject to cruelty while transporting them, starving them of food and water, torturing, causing fear, undue pain and suffering. They have requested the states to take all precautionary measures to strictly implement the animal welfare laws for stopping illegal transport and killing of animals and to direct all the authorities concerned to take stringent action against the offenders violating the animal welfare laws. The States have also been advised to follow the provisions of the Prevention of Cruelty to Animals (Slaughter House) Rules, 2001.

(c) This Ministry and the Animal Welfare Board of India (AWBI), Chennai have written to State Governments to implement the provisions of the Prevention of Cruelty to Animals (PCA) Act, 1960 and the rules made there under effectively. The implementation of the PCA Act, however, rests with the respective State Governments - State Police and Society for Prevention of Cruelty to Animals (SPCA). SPCAs of the concerned States do prosecute the offenders as per the provisions of the Act.